

**IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH BENCH**

**COURT No.1**

*(through hybrid mode)*

**ITEM No. 101**

**C.P. (IB)/149/CH/Pb/2021**

**IN THE MATTER OF:-**

State Bank of India

...Petitioner

Versus

Abhishek Soin S/o Satish Kumar Soin

...Respondent

**Under Section: 95, IBC 2016)**

**Order delivered on 15.04.2024**

**CORAM:**

**SH. L. N. GUPTA  
MEMBER (TECHNICAL)**

**SH. HARNAM SINGH THAKUR  
MEMBER (JUDICIAL)**

**PRESENT:**

**For the petitioner** : Mr. B. S. Bhadran, Advocate

**For the  
respondent/personal  
guarantor** : Mr. Rohit Suri, Advocate

**For the RP** : Mr. Arpit Chawla, Advocate

**ORDER**

It is stated by Id. counsel for the personal guarantor that he has e-filed the objections and receipt of the payment has been appended with the objections. He is directed to file the hard copy of the same within two days and is directed to supply the copy of the objections to the other side during the course of the day. Response thereto, if any, be filed within one week with a copy in advance to the counsel opposite. Let the matter be listed on 15.05.2024.

Sd/-  
**(L. N. GUPTA)**  
**MEMBER (TECHNICAL)**  
Tanvi

Sd/-  
**(HARNAM SINGH THAKUR)**  
**MEMBER (JUDICIAL)**